

ITEM NO.5

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

I.A. 2 of 2015 In

Petition(s) for Special Leave to Appeal (C) No.32236/2014

(Arising out of impugned final judgment and order dated 28/08/2014 in WP No. 1788/2013 passed by the High Court of Judicature at Allahabad, Lucknow Bench)

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

RAM KRISHAN SONI

Respondent(s)

(For vacating stay and office report)

Date: 10/07/2015 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPAK MISRA

HON'BLE MR. JUSTICE PRAFULLA C. PANT

For Petitioner(s) Mr. Vikrant Yadav, Adv.
Mr. Gaurav Dhingra, AOR

For Respondent(s) Dr. Sumant Bhardwaj, Adv.
Mr. Y.S. Lohit, Adv.
Ms. Renuka Jumrani, Adv.
Ms. Mridula Ray Bharadwaj, AOR

UPON hearing the counsel the Court made the following
O R D E R

This is an application for vacation of stay. Let it be considered when the special leave petition is finally heard on 15th September, 2015.

Rejoinder, if any, be filed within four weeks hence.

(Chetan Kumar)
Court Master

(H.S. Parasher)
Court Master

